

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 249/2023

IN THE MATTER OF:

In re: In the matter of News Item
 Published in the Hindu News Paper
 dated 19.03.2023 titled 'India's
 Sinking Island'

...Petitioner

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Through



APOORV KURUP

Advocate for U. T. of Lakshadweep
 A-2/141, Lower Ground Floor
 Safdarjung Enclave, New Delhi -110029

Mobile: 8800185864

Email: office@akurup.com

Dated 14.05.2024

Place : New Delhi

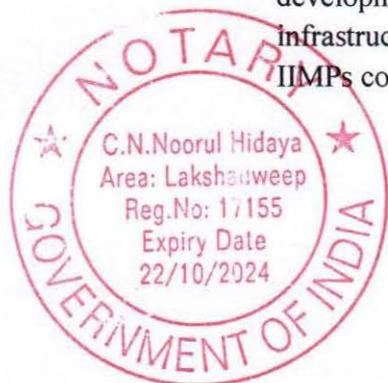
**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O. A. No. 249 OF 2023**

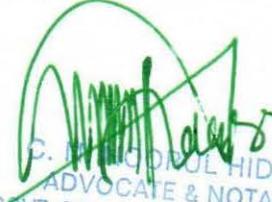
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Titled 'India's Sinking Island'

AFFIDAVIT ON BEHALF OF LAKSHADWEEP COASTAL ZONE MANAGEMENT AUTHORITY (LZCMA), BY ADVISOR TO THE HON'BLE ADMINISTRATOR, LAKSHADWEEP ADMINISTRATION IN COMPLIANCE OF ORDER DATED 13.03.2024

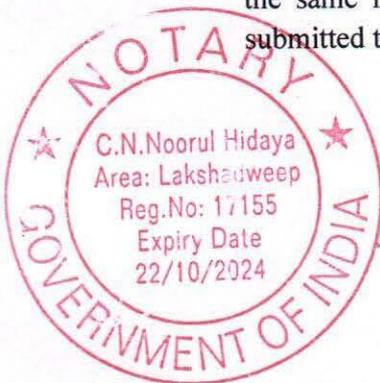
I, Sandeep Kumar, S/O, S. Prasad, Aged 51 years, presently posted as Advisor to the Hon'ble Administrator, Lakshadweep Administration, Kavaratti, Lakshadweep Islands, do hereby solemnly affirm and sincerely state as follows based on the official records that is placed before me:

1. It is respectfully submitted that the present affidavit is being filed in compliance to the order dated 13.03.2024 of this Hon'ble Tribunal, Principal Bench, New Delhi directing the Chief Secretaries/ Lieutenant Governors of Coastal States / Union Territories under consideration to file an affidavit before the Tribunal disclosing the outer time limit within which the Coastal Zone Management Plan (CZMP)- Island Coastal Regulation Zone Plan (ICRZP) as per the 2019 Notification shall be finally formulated/revised and submitted to the Ministry of Environment Forest & Climate Change (MoEFCC), Government Of India.
2. It is respectfully submitted that as far as CZMPs are concerned, Lakshadweep Coastal Zone Management (LCZMA) has diligently taken measures for revision of Integrated Island Management Plans (IIMPs) for the Union Territory of Lakshadweep as per Coastal Regulation Zone (CRZ) Notification, 2019.
3. It is respectfully submitted that the preparation of IIMPs for 10 inhabited islands namely Agatti, Amini, Androth, Kavaratti, Kalpeni, Chetlat, Kiltan, Bitra, Kadmat, Minicoy and 4 uninhabited islands namely Cheriyam, Bangaram, Thinakkara and Suheli was assigned to the National Centre for Sustainable Coastal management (NCSCM), Chennai.
4. It is respectfully submitted that the IIMPs encompass the existing and proposed developments, conservation and preservation zones, dwelling units including the infrastructure projects such as schools, markets, hospitals, public facilities etc. The IIMPs consist of a detailed spatial plan for all developmental activities.




C. N. NOORUL HIDAYAH
ADVOCATE & NOTARY
GOVT. OF INDIA, Area: Lakshadweep
Reg.No: 17155, Expiry Date:22/10/2024

5. It is respectfully submitted that the preparation of IIMPs involves demarcation of the High Tide Line (HTL), Low Tide Line (LTL), Ecologically Sensitive Areas (ESAs), No Development Zone (NDZ), demarcation of preservation, conservation and regulated development zones and preparation of the IIMP report.
6. It is respectfully submitted that the pre draft IIMPs report for three Islands (excluding map) i.e, Kadmat, Minicoy and Suheli Islands were submitted by NCSCM, Chennai on 16.01.2023. The same was taken up in the 39th meeting of LCZMA held on 22.03.2023 and it was decided to incorporate all the relevant developmental schemes. Accordingly, it was requested to all the departments to furnish the present and future development and conservation and preservation schemes with time-frame of 10 years for the Islands. The input received from the stakeholder departments were shared with NCSCM and requested to incorporate the same. The incorporated draft shall be presented in front of the entire stakeholder departments during third week of May 2024. The final draft shall be taken up for public consultation after relaxation/ lifting of Model Code of Conduct.
7. It is respectfully submitted that NCSCM has given the timeline for submission of pre draft for IIMPs of remaining 11 islands namely, Agatti, Amini, Androth, Kavaratti, Kalpeni, Chetlat, Kiltan, Bitra, Cheriya, Bangaram, and Thinakkara Islands by July 31, 2024.
8. It is respectfully submitted that the guidelines vide Annexure IV of CZMP / ICRZP, 2019 and procedure laid down for preparation of IIMPs under the CZMP / ICRZP, 2019 Notification shall be followed.
9. It is respectfully submitted that IIMPs for 3 Islands i.e, Kadmat, Minicoy and Suheli, shall be finalized after following the procedures laid down for public consultation including completion of statutory period of 30 days. The suggestions and objections received from the public shall be forwarded to NCSCM, for incorporating in the final draft IIMPs. The final draft for these three Islands shall be submitted to MoEFCC, Government of India for approval by 30th September 2024.
10. It is respectfully submitted that IIMPs for remaining 11 Islands i.e, Agatti, Amini, Androth, Kavaratti, Kalpeni, Chetlat, Kiltan, Bitra, Cheriya, Bangaram, and Thinakkara shall be finalized after following the procedures laid down for the public consultation including completion of statutory period of 30 days. The suggestions and objections received from the public shall be forwarded to NCSCM, for incorporating the same in the final draft IIMPs. The final draft for these three Islands shall be submitted to MoEFCC, Government of India for approval by 31st December 2024.




 C.N. NOORUL HIDAYA
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Verification

Verified at Kavaratti, Lakshadweep, on this the 13th day of May, 2024. That the contents of the above Affidavit are true and correct to my knowledge. No part of it is false and nothing material has been concealed there from.

[Signature]
DEPONENT

Advisor to the Administrator
U.T. of Lakshadweep
Kavaratti-682555

Through

[Signature]

(-----)
Advocate / Government Counsel

Place: Kavaratti, Lakshadweep

Date: 13/05/2024

EXECUTED & SIGNED IN MY PRESENCE
ON 13/05/2024 AT Kavaratti

ATTESTED
[Signature]
C.N. NOORUL HIDAYA
ADVOCATE & NOTARY
GOVT. OF INDIA, Area: Lakshadweep
Reg.No: 17155, Expiry Date:22/10/2024

